

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:GUWAHATI.

O.A. No. 19 of 1994.

T.A.No.

DATE OF DECISION 25-7-1994.

Shri Mintu Deb

PETITIONER(S)

M/S B.K.Sharma, M.K.Choudhury & ADVOCATE FOR THE
B.Mehta. PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr G.Sarma, Addl.C.G.S.C.

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE JUSTICE SHRI S.HAQE, VICE-CHAIRMAN

THE HON'BLE SHRI G.L.SANGLYINE, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Justice Shri S.Haque, Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 19 of 1994.

Date of Order : This the 25th Day of July, 1994.

Justice Shri S. Haque, Vice-Chairman.

Shri G.L. Sanglyine, Member (Administrative).

Shri Mintu Deb,
Hindi Typist,
All India Radio,
Aizawl.

... Applicant.

By Advocate Shri B.K. Sharma,
M.K. Choudhury & B. Mehta.

- Versus -

1. Union of India,
represented by the Secretary to the
Govt. of India,
Ministry of Information & Broadcasting,
New Delhi.
2. The Director General,
All India Radio,
Akashvani Bhawan,
New Delhi.
3. The Station Director,
All India Radio,
Aizawl - 796001.

... Respondents.

By Advocate Shri G. Sarma, Addl.C.G.S.C.

O R D E R

HAQUE J.

The applicant Shri Mintu Deb is serving as Hindi Typist at the All India Radio, Aizawl since 9.3.92. He was sponsored by the Employment Exchange, Silchar for recruitment as Hindi Typist at all India Radio, Aizawl and was selected by local DPC of All India Radio, Aizawl. He was appointed vide order under Memorandum No. AZL.1(5)/92-S/12/53 dated 11.1.92 (Annexure-2) and joined on 9.3.92.

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contd... 2/-

The applicant was informed vide order No.AZL-21(5)92-S(MD)/22998 dated 16.3.92 that his appointment in the post of Hindi Typist is on adhoc basis till candidate sponsored by Staff Selection Commission joins. Therefore he has filed this application under Section 19 of the Administrative Tribunals Act, 1985 to direct the respondents to regularise his service. He is still continuing as Hindi Typist vide our order dated 3.2.94 passed in the case.

2. Respondents contested the case on the ground that applicant has not qualified through S.S.C for regular appointment as Hindi Typist and cannot be regularised.

3. Learned counsel Mr M.K.Choudhury submits that the applicant was duly appointed as Hindi Typist being sponsored by Employment Exchange and selected by the interview Board of the All India Radio, Aizawl and therefore, he is not required to qualify through S.S.C. It is also submitted that his claim is covered by judgment dated 30.3.90 in O.A.45/88 and judgment dated 25.7.94 in O.A. 198/91 passed by this Bench. Addl.C.G.S.C Mr G.Sarma makes submission on behalf of respondents in conformity with plea taken in the written statement.

4. Upon hearing counsel of the parties and considering the facts and circumstances, we hold that the applicant is not required to qualify the test through S.S.C for recruitment as Hindi Typist as he had been sponsored by Employment Exchange and got the appointment after selection by local DPC, Aizawl. He is entitled for regularisation in the service.

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5. This application is allowed. Respondents are directed to regularise applicant in service as Hindi Typist in accordance with rules.
6. We make no order as to costs.
7. Inform all concerned.

Sanghvi
25/7/94
(G.L.SANGHVI)
MEMBER (A)

Haque
25/7/94
(S.HAQE)
VICE-CHAIRMAN